

[Shri Vasant Sathe]

We say we are a State which wants to defend the rights of the down-trodden and the weaker sections. That is our pledge to this country. What fault have these workers committed? What crime have they committed? They have served these mills. These are their whole life's savings. You are not only the son of a worker but you have spent your life in the struggle of the working class. Has the worker got any bank balance? Has he got any assets kept aside, except his provident fund? He has no savings, he has no dividends, he has no shares, and anything of that kind at all. He relies only on his provident fund, or gratuity. I am glad you said that gratuity you will consider, that is, for the entire service. But bear with me, your officers are misleading you. It is not fair I should say. Under the gratuity Act the entire service will be taken into consideration under the definition. That is why they have allowed you that concession. Yet, the position is, you will not be able to give gratuity because you have put it in the last item, part II of this Schedule. After paying everything if there is something remaining, then only gratuity will come in. Do you know the calculations made? I will show case by case. I don't want to go into details. You see the item of 57.50 lakhs for Rai Bahadur Bansilal Abirchand Mills which you have provided.

श्री वासन्ती साठे (जयपुर) : समा-  
पति महोदय, मेरा व्यवस्था का प्रश्न है ।  
सदन में क्वोरम नहीं है ।

MR. CHAIRMAN: The Bell is being rung.

Now, there is quorum. Mr. Sathe will continue.

10.37 hrs.

## CONTEMPT OF THE HOUSE

MR. CHAIRMAN: I have an announcement to make.

Hon. Members, I have to inform the House that today, at about 12-25 P.M., a visitor calling himself Satenderjeet Singh, son of Sardar Surendra Singh, attempted to enter the Visitors' Gallery of Lok Sabha after getting his pass checked at the checking post. A Watch and Ward Assistant of the Lok Sabha Secretariat on duty near the Visitors' Gallery Gate asked him to declare the belongings on his person. He noticed something bulging out in his coat pocket. On search, it was found to be a glass jar containing some explosives attached to a fuse and crackers. The said visitor immediately took out a dagger hidden on his person and attempted to assault the Watch and Ward Assistant. However he was overpowered by the Watch and Ward Assistant with the help of other Watch and Ward Assistants. He was taken into custody by the Watch and Ward Officer. This is a serious matter. I bring it to the notice of the House for such action as the House may deem fit.

SHRI H. K. L. BHAGAT (East Delhi): It is a very serious matter, that is, somebody trying to enter Visitors Gallery with explosives. I would like to know the name of the person who had issued the pass. This is the product of the atmosphere which is being created in the country.

MR. CHAIRMAN: The name of the sponsoring member is Shri D. S. Pradhan. (Interruptions).

DR. HENRY AUSTIN (Ernakulam): Sir, it had been stated earlier that when Members issue passes sufficient discretion should be used to find out whether the visitor is a genuine one or not. I would like to know whether

in this case, whosoever Member has issued the pass, he tried to use this discretion or not.

MR. CHAIRMAN: So far as the question put by Dr. Austin is concerned, I think, we all have been intimidated by Lok Sabha Secretariat that we take responsibility for every visitor we sponsor. So, this must have been done in this case. (*Interruptions*).

SHRI P. M. MEHTA (Bhavnagar): 'Some hon. Members have brought the name of Shri Jayaprakash Narayan. It will not be allowed to go on record. If they want to bring Shri Jayaprakash in this matter, I would say it is pre-planned. (*Interruptions*).

I may make it clear I do not want to make any allegation but if any allegation is made without probing it properly that is not right. The whole issue should be referred to the privileges committee. How can they bring in the name of Shri Jayaprakash Narayan?

श्री नाथू राम अहिरवार (टीकमगढ़) :

किसी ने नाम नहीं लिया है ये ऐसे ही कह रहे हैं। चोर की दाढ़ी में तिनका क्यों निकल आया है ?

Sir, I want to make a submission to you....

SHRI NARSENTH NARAIN PANDEY: (Gorakhpur): Sir, nobody has mentioned the name. Mr. Chairman, Sir, it is the duty of the Chair and the Lok Sabha to take cognisance of it.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): The hon. Member says that nobody has mentioned the name of Shri Jayaprakash Narayan.

MR. CHAIRMAN: If Mr. Mehta's submission concerns the name of Shri Jayaprakash Narayan, I can assure you that I have not heard that name being mentioned and other Members also say the same thing. So, will you kindly stop from making further submissions and allow the motion to be moved?

SHRI P.M. MEHTA: Sir, I want to make a submission further. This is a very serious matter. In the last session some Congress Member issued a pass to one individual and this incident happened. These are very serious things and therefore, it is a direct case of breach of privilege and therefore, this matter should be referred to the to the Privileges Committee for a thorough probe.

SEVERAL HON. MEMBERS: No, no.

SHRI P. M. MEHTA: Who was responsible for this incident? This should be probed into.

SHRI B. R. SHUKLA (Bahraich): Sir, no further probe is necessary.

SHRI ERASMO DE SEQUEIRA (Marmagoa): Sir, this is an extremely serious matter causing concern to the entire House. I am sorry you have come to the point that the name of parties and the name of persons is mentioned. I think the name of B.L.D. was mentioned. I am sorry that this has happened. This is a matter of concern to the entire House. So let us forget what has been said to this moment.

We should also begin recording our great appreciation for the watch and ward staff who have done a very very good job. And, let the Minister move his motion.

SHRI K. RAGHU RAMAIAH: Sir, I appreciate the sentiments expressed in favour of the great work done by the watch and ward staff. I am sure

[Shri K. Raghu Ramaiah]

the whole House will join the hon. Member in applauding their services to the House. But, sir, in other respects, this is a serious matter and I think it should be non-controversial because all of us are interested in the sanctity and dignity of the House. In accordance with the previous practice of this House, I beg to move:

"This House resolves that the person calling himself Satenderjeet Singh, S/o Sardar Surendra Singh, who at 12-25 hours today attempted to enter the Visitors' Gallery of Lok Sabha with explosives and a dagger hidden on his person and who when asked to declare his belongings on his person attempted to assault a Watch and Ward Assistant of Lok Sabha Secretariat on duty near the Visitors' Gallery gate with the dagger and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House."

"This House further resolves that without prejudice to any other action to which he may be liable under the law, the said Satenderjeet Singh be sentenced to rigorous imprisonment till 6 P.M. on Friday, the 20th December, 1974 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi."

SHRI P. M. MEHTA: Sir, this is not sufficient. The entire matter should be probed into properly by a Parliamentary Committee because the whole House is interested as to who is at the root of all these things that took place and, therefore, a Parliamentary Committee is absolutely necessary. This is not enough and this is not sufficient.

श्री हुकम चन्द कच्छबाय (जुरेना) : सभापति जी, जो घटना हुई है इसे कोई भी पसंद नहीं करेगा। सभी इस की निन्दा करेंगे। परन्तु जिस प्रकार से घटना हो रही है और जितनी सख्ती यहां पर बरती

जाती है, उतनी ही इस प्रकार की घटना दिनों-दिन बढ़ती जा रही है। अब जैसा माननीय मंत्री जी ने प्रस्ताव रखा है। यह समाचार पत्रों में छपेगा, इस देश में ऐसे लोग भी बहुत बड़ी संख्या में हैं जो थोड़ा कर के झूठबाराओं में बहुत नाम चाहते हैं, कुछ लोग झूठबाराओं में नाम निकालवाने के लिए ऐसी घटनाएं यहां आ कर करते हैं ऐसे लोग हैं, तो मेरा यह निवेदन है कि यह जो कुछ सजा दी है इस में मुझे कोई आपत्ति नहीं है, लेकिन यह भावना लोगों में दिनों दिन बढ़ती जा रही है, आखिर क्यों? पहले ऐसी घटनाएं नहीं होती थीं, इस सेशन में दो घटनाएं हुई हैं..... (व्यवधान)....

मेरा यह भी निवेदन है कि जो कुछ घटना जिन परिस्थितियों में घटी है उस की जांच होनी चाहिए। यह आये दिन सदन में इस प्रकार की घटना होती है, इसलिए मेरा आप से निवेदन है कि इस संबंध में एक समिति बनाई जाय। जब भी कोई ऐसी घटना हो उस घटना की जांच उस समिति द्वारा बड़े विस्तार से की जाये ताकि हमें पता लगे कि किन परिस्थितियों में ऐसा हुआ है? वह क्यों ऐसा करना चाहते हैं? उस के मन में कौन सा रोष है? सारी बातों की जांच पड़ताल करने के लिए एक समिति बनानी चाहिए.....

श्री बलराम साठे (झकोला) : प्राय एक तरह से इस का समर्थन करना चाहें हैं ?

श्री हुकम चन्द कच्छबाय : समर्थन की बात नहीं है।.... (व्यवधान).....

श्री बलराम साठे : प्राय इस की घोर निन्दा करने के बजाय इसका समर्थन करते हैं...

श्री हुकम चन्द कच्छबाय : मैंने प्रारम्भ में कहा है कि इस का समर्थन कोई नहीं करेगा। ... (व्यवधान)...

लोग ऐसी हरकत क्यों करते हैं इस की जांच होनी चाहिए।

श्री बसन्त साठे : आप मेहरबानी करके ऐसी जांच का समर्थन मत करें। कठोर निन्दा करें।

श्री हुकम चन्द कछवाय : आप "क समझ में नहीं आता तो मैं क्या करूँ? मैंने प्रारंभ में यह बात कही है।

श्री बसन्त साठे : आप दूसरे से इस का समर्थन करने की बात कर रहे हैं, यह मेहरबानी कर के मत करें।

श्री हुकम चन्द कछवाय : यहाँ पर ऐसी घटनाएँ जो होती हैं, वह लोग क्यों ऐसा करते हैं इस की जांच हो ताकि हमें पता लगे।

श्री बसन्त साठे : अब और ज्यादा भाग में भी मत डालें।

SHRI DINEN BHATTACHARYYA (Serampore): I have no grouse against the Minister of Parliamentary Affairs who has moved this motion for our acceptance. I do agree with what he intends to do. But my point is that the security starts from the very gate outside. He has been caught here. This is taking place repeatedly—I do not understand how. I know of several boys coming from the Calcutta (West Bengal) area. They have been searched thoroughly and they feel insulted. But I do not know. Sometimes they are caught just in the gallery. How can they pass through this long way where so many security people are there? Why don't you accept the proposal for an inquiry into this matter to find out how this is taking place?

Not only that. Some people complain against some actions of Government. May be that is a reason why this is taking place. So what is the objection in accepting Shri Mehta's suggestion to set up a committee to

find out why again and again this is taking place? In this short time, this is the fourth incident that is taking place. So why not come forward with that proposal also?

SHRI C. M. STEPHEN (Muvathupuzha): To inquire into what?

श्री नर सिंह नारायण पांडे (गोरखपुर) : सभापति जी, प्रस्ताव संसद कार्य मंत्री ने रखा है वह प्रस्ताव बिलकुल ही अपनी जगह पर एक मुनासिब प्रस्ताव है। जहाँ तक पालियामेंटी कमेटी की बात है मैं निवेदन करूँगा कि अगर इस सदन के माननीय सदस्य जो पैसेज ईश्यू करते हैं जिस के बारे में हमारे सेक्रेट्रिएट ने बार बार लिखा है कि पैसेज ईश्यू करते समय देखाना चाहिए कि हम किस को पैसेज ईश्यू कर रहे हैं, अगर इतनी जिम्मेदारी वे अपने ऊपर डाल लें और उस के बाद उस का निर्वहन करें तो ऐसी बड़ी घटनाएँ रोकी जा सकती हैं।

श्रीमन, यह एक ऐसा समय है जिस में देश के अन्दर और देश के बाहर बहुत सी ऐसी शक्तियाँ हैं जो आज हमारे देश में जनतन्त्र को खत्म कराना चाहती हैं, पालियामेंटी डेमोक्रेसी को खत्म कराना चाहती हैं और आज उनका एक बड़ा शस्त्र, मुहाज, बन रहा है। उस मुहाज की तरफ आज इस लोक सभा को, पालियामेंट को, देश की जनता को बहुत ही अच्छी तरह से देखना चाहिये कि वे कौन से लोग हैं, वे कौन सी शक्तियाँ हैं, जो आज इस तरह की स्थिति पैदा कर रही हैं। यह बात सही है कि यह पहली घटना नहीं है—इस मौके पर मैं अपने सिक्योरिटी स्टाफ़ के लोगों का धन्यवाद करना चाहता हूँ, जिन के पास असलाह नहीं है, बिना असलाह के उन्होंने आज इतना बड़ा काम किया कि कोई छुरा लेकर आता है, कोई डैगर लेकर आता है, कोई रिवालवर लेकर आता है, उन निहत्थे लोगों ने अपनी जान को जोखिम में डाल कर ऐसे लोगों को पकड़ा। अभी

### [श्री नरसिंह नारायण पांडे]

कुछ समय पहले घ्राप ने बेबा होगा कि हमारे एक सिक्वोरिटी गार्ड को चोट भी लगी। मैं घ्राज सरकार से निवेदन करना चाहता हूँ कि घ्राज जब ऐसी स्थिति है तो उन को घ्राइंड करना चाहिये, जिस से वे घ्रापना भी प्रोटेक्शन कर सकें और हमारा भी प्रोटेक्शन कर सकें। घ्राज जरूरत इस बात की पैदा हो गई है कि इन चीजों पर काफी गम्भीरता से विचार करना चाहिये।

इन शब्दों के साथ—संसद कार्य मंत्री जी का जो प्रस्ताव है, वह बहुत अच्छा और न्याय संगत प्रस्ताव है—मैं इस प्रस्ताव का समर्थन करता हूँ।

श्री रामाबल्लार शास्त्री (पटना) :  
सभापति जी,.....

सभा पति महोदय : अगर इस मौखिक पर बोलना जरूरी है तो माननीय सदस्य बोलें,

लेकिन एक मिनट से ज्यादा समय न लें।

श्री रामाबल्लार शास्त्री : मैं कुछ सवाल उठा रहा हूँ—इस तरह की घटनाय पिछले दिनों से घ्राक्सर हो रही हैं और ज्यों-ज्यों देश में दक्षिण-पक्की और प्रतिक्रियावादी दलों का खतरा बढ़ता जा रहा है, त्यों-त्यों पार्लियामेन्ट्री डेमोक्रेसी को खत्म करने के लिये तरह-तरह के हथकण्डे घ्रापनाये जा रहे हैं। उन्हीं हथकण्डों में से इसे भी मैं एक हथकण्डा मानता हूँ।

मैं पार्लियामेन्ट्री प्रफेअर्स मिनिस्टर से जानना चाहता हूँ—क्या यह बात सच है कि जो साहब दर्शक दीर्घा के बाहर पकड़े गये हैं और जिन के पास से डैगर और दूसरे घ्रास्त्र मिले हैं—क्या वे दक्षिणपक्की और रिएक्शनरी पोर्टीज का जो सम्मेलन पिछले कुछ दिनों से

दिल्ली में हो रहा है, उस में डेलीगेट हो कर घ्राये थे ? मैं घ्राप से यह इन्फर्मेशन चाहता हूँ, क्योंकि मुझे कुछ इस की जानकारी मिली है, उसी बुनियाद पर मैं जानना चाहता हूँ कि वास्तविकता क्या है—ब इस सम्मेलन में डेलीगेट होकर घ्राये थे या नहीं ?

PROF. NARAIN CHAND PARASHAR (Hamirpur): The motion is before the House and the whole House is considering the problem. There is therefore no need to appoint any parliamentary committee to consider this question. The House should be asked to give a decision on the motion. We express our appreciation of the Watch and Ward staff and we condemn this kind of attitude on the part of an irresponsible young man. The motion has been put forward by the hon. Minister of Parliamentary Affairs and we can decide on it. There is no need for a Parliamentary Committee.

MR. CHAIRMAN: I am told that Mr. D. S. Pradhan has sponsored this visitor and if he is here in the House and wants to give any personal explanation he may do so—he is not in the House.

Is it necessary that we should give more time to this motion? As the House knows it is a subject on which every Member can have a minute or two. It is for the House to decide.

We are racing against time, so far as legislative business is concerned. So, let us dispose of this quickly.

17 hrs.

SHRI C. M. STEPHEN: Sir, I move for closure of the discussion.

MR. CHAIRMAN: I will allow two or three members one minute each and they put it to the vote of the House.

**SHRI S. M. BANERJEE (Kanpur):** I am surprised that this incident has occurred and I condemn this. Three days back a friend of mine, Shri Nariawala, a chartered accountant from Bombay, who is the Vice-Chairman of the All India Chartered Accountants Association of India, came to Delhi and he got a pass through me to watch the proceedings. He was asked to remove his shoes and then his socks and in that way he was humiliated. When he protested to me, I asked him to take it with good humour. When there are such strict security arrangements I do not know how anybody could possibly enter with a bomb or a dagger the gallery or even the approach to the gallery.

**MR. CHAIRMAN:** The information which I have received is that he was apprehended outside the gallery, at the doors.

**SHRI S. M. BANERJEE:** We are not against taking stringent measures. From today onwards I know that there would be a rigorous search of the visitors and so no self-respecting person would like to come here. Already there are so many restrictions. Now the passes are issued only for one hour. When our relations or friends come to see us the only things we could give them are a pass for the gallery, a tin of ghee and a cup of tea. So, instead of merely putting some restrictions on these, I would request you to kindly have a probe into the matter. Why are people doing it? How could we prevent it? We have to consider all these aspects. I will conclude by saying that the search should not be so rigorous as to give the feeling of humiliation, as it happened in the case of my friend, Shri Nariawala.

**DR. HENRY AUSTIN (Ernakulam):** Sir, I fully support the motion moved by the hon. Minister of Parliamentary Affairs. While supporting the motion I would like to say that this incident cannot be viewed in isolation. All of

us know that reactionary forces, in conjunction with extremist forces and others, are not interested in the orderly functioning of democratic institutions. They say so openly. They are on record saying that 10 lakh people will gherrao Parliament... (interruptions) You may say anything, but it is a fact... (interruptions) You may shout anything but I will not yield until I have had my say. So, please listen to me... (interruptions).

First, therefore, let us congratulate the watch and ward staff for having detected it. Because, we want the business of the House to be conducted in an orderly fashion. I agree with some of the hon. Members of the opposition that we should tighten the security measures. In fact, this point has been discussed here earlier also. If some members feel that this was detected only in the gallery, whereas it should have been done much earlier, let us have some checkpoints outside also.

As regards this matter, the person was detected outside the Gallery, not inside the Gallery as some Members tried to make it out. Let the security be tightened outside so that adequate protection may be given to Members and we work without fear.

I would, therefore, say that this problem has to be viewed in all its totality. No Parliamentary Committee is necessary. The Speaker himself can do it or the General Purposes Committee is there—all party leaders are there—and we can discuss the matter and take adequate measures.

**श्री रामकवर (दोंक) :** सभापति जी, संसद कार्य मंत्री जी ने जो प्रस्ताव रखा है उस का हम विरोध नहीं करते हैं, लेकिन मैं आप से कहना चाहता हूँ कि पूरे दिन भर में दो, चार लोग आते हैं जो सदन की कार्यवाही देखना चाहते हैं ; हम लोगों की इच्छा यही है कि एक सदस्य के दस्तखत केवल एक पास ही इशू किया जा सकता है । अगर

[श्री रामकृष्ण]

हमारे मेहमान आ जाते हैं और सदन को कार्यवाही देखना चाहते हैं तो हम को उन के लिये पास बनवाने के लिये दूसरे सदस्यों से दस्तखत कराने पड़ते हैं। अगर एक सदस्य 10 लोगों की जिम्मेदारी लेता है तो उस के ही दस्तखतों पर 10 पास इशू कर दिये जायें ताकि अगर कोई दशक गलती करेगा तो मैं स्वयं उस के लिये जिम्मेदार होऊंगा।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Chairman, Sir.....

SHRI VAYALAR RAVI: Sir, I move a closure motion.

MR. CHAIRMAN: Mr. Mavalankar, there is a motion for closure.

SHRI P. G. MAVALANKAR: Let me make a submission. I want to help the House.

सभापति महोदय : माननीय मावलंकर जी, अगर मैं आपको अनुमति दे दूँ तो फिर दूसरों को नहीं रोका सकेगा।

श्री फूल चन्द वर्मा (उज्जैन) : मान्यवर, जो घटना घटी है, वह निन्दनीय है। लेकिन मुझे आश्चर्य लगा माननीय साठे ने मेरे दल को उस में बसीटने की कोशिश की। इसलिये यह बात साफ़ होनी चाहिये। मेरे दल के बारे में जो कहा गया है कि वह बिल्कुल असत्य है। जहाँ तक इस तरह की घटना है उन को तुरन्त जयप्रकाश जी का नाम याद आ जाता है और उन का सम्बन्ध इस प्रकार की घटनाओं से जोड़ते हैं। मैं चाहता हूँ कि इस सदन की एक समिति बनायी जाय

जो इस की जांच करे तब पता लगेगा कि जयप्रकाश जी हैं या कांग्रेस के लोग ही इस तरह की घटना करवाने में शामिल हैं।

MR. CHAIRMAN: Now, I put the motion to vote.....

SHRI P. G. MAVALANKAR: On a point of order, Sir.

SOME HON. MEMBERS rose—

MR. CHAIRMAN: How long will it go on like this?

SHRI P. G. MAVALANKAR: I have a point of order, Sir. I am not speaking on the motion. In all sincerity, I am on a point of order. I am not entering into the merits of the Minister's motion at all.

My point of order is this, that whenever such unfortunate and serious occasions arise, why should any Member either on the Government Benches or on the Opposition Benches suddenly go into the motives or allegations? That is what makes everything impossible and time-consuming. My point of order is this. Whenever any person is caught, whether he is caught in the gallery or before he entered the Gallery—after all, the Watch and Ward people are doing their job extremely carefully, with tremendous difficulties; there are all kinds of difficulties; that is a serious and delicate job—, once we are seized of the matter by arresting somebody who is guilty, then the House expects the Minister of Parliamentary Affairs or the Government to come forward with a motion saying what kind of punishment should be given for the offence caused, and I would like the Government, through that motion, to tell this House what precisely was the information available about the offence, who was the offender.....

MR. CHAIRMAN: Perhaps you were not in the House. That has already been reported and the motion is already before the House.

**SHRI P. G. MAVALANKAR:** My point is this. It may be 'X' or 'Y' or 'Z'. But why should we bring in here Government or Opposition or other unnecessary details? We should not do that. The House must get full information as to who the men was, what was his background, etc. Let us not bring in the name of Mr. Jayaprakash Narayan and his supporters or opponents in this debate.

#### श्री विभूति मिश्र (मोतिहारी) :

समापति जी, पहले एक गुप्ता यहां पकड़ा गया था जिस को सजा हुई। 16 तारीख को पटना में हमारा प्रदर्शन हुआ उस में उस ने हो हल्ला करवाया। हमारी मिटिंग में डिस्टर्बेंस किया और वह पुलिस द्वारा पकड़ा गया। इस से पता चलता है कि कोई साजिश इस देश में राजनीतिक है। यह जो कहते हैं यह बात नहीं है, बल्कि जो गुप्ता पकड़ा गया जिस को सजा हुई वह 16 तारीख की मीटिंग में पटना में पकड़ा गया।

दूसरी बात यह है कि जो पुलिस का इन्वेस्टीगेशन हो और जो उस का परिणाम निकले वह हम को बताया जाय और संसद कार्य मंत्री बतायें कि इस के पीछे कौन है, किसका हाथ है? राजनीतिक हाथ है या व्यक्तिगत काम है, यह बात हमारे सामने आनी चाहिये। लेकिन एक घटना से पता चलता है कि इस के पीछे साजिश है। पार्लियामेंट ने सजा दी, कोर्ट ने सजा दी, और वही गुप्ता पटना के गांधी मैदान में पकड़ा गया। समापति जी, आप भी उस मीटिंग में थे। इसलिये मालूम होता है कि इस के पीछे कोई साजिश है।

श्री फूल चन्द वर्मा : धनबाद युवक कांग्रेस का वह सेक्रेटरी है, जिस की आप चर्चा कर रहे हैं। वह आप की ही पार्टी का मेम्बर है। ... (इयबचान)

श्री विभूति मिश्र : उसी गुप्ता ने वहां शोर मचाया। मैं चाहता हूँ सरकार की तरफ से जो पुलिस केस हो और जो बात निकले हम लोगों को सदन में बताया जाय। और वाच और वाई की पूरी सहायता होनी चाहिये। मंत्री जी ने जो प्रस्ताव आप के सामने रखा है, मैं समर्थन करता हूँ।

**MR. CHAIRMAN:** I shall now put the motion to the vote of the House. The question is:

"This House resolves that the person calling himself Satenderjeet Singh, S/o Sardar Surendra Singh, who at 12.25 hours today attempted to enter the Visitors' Gallery of Lok Sabha with explosives and a dagger hidden on his person and who when asked to declare his belongings on his person attempted to assault a Watch and Ward Assistant of Lok Sabha Secretariat on duty near the Visitors' Gallery gate with the dagger and whom the Watch and Ward Officer took into custody immediately has committed a grave offence and is guilty of the contempt of the House."

"This House further resolves that, without prejudice to any other action to which he may be liable under the law, the said Satenderjeet Singh be sentenced to rigorous imprisonment till 6 P.M. on Friday, the 20th December, 1974, for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi."

The motion was adopted.